

CIRCULAR

It has been observed by the Hon'ble Court in CrI.RP. 584/2011 and many other pending cases that, though the case was admitted long back, the registry of this Hon'ble Court had not called upon the TCRs and SCRs (Trial Court Records and Session Court Records), thereby causing inconvenience to this Hon'ble Court.

Rule 1 to 4 of Chapter XIV of the High Court of Karnataka Rules, 1959 reads as below :

CHAPTER – XIV

Preparation of Records of Cases

1. After cases are admitted and notice directed to respondents, steps will be taken to prepare the records of cases for hearing.
2. Notices or requisitions to subordinate Courts for transmission of papers to the High Court under or in the manner prescribed by rule 13 of Order XLI of the Code of Civil Procedure shall be prepared and signed by the Registrar.
3. Unless the Court otherwise directs it shall not be necessary to call for records from subordinate Courts before a case is admitted.
4. In case of appeals or revision petitions preferred against interlocutory orders made by subordinate Courts prior to decree or prior to final disposal of the matter pending before the said subordinate Court, only the papers relating to the particular interlocutory matter need be called for, and unless stay of proceedings is

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ordered by the High Court, it shall not be necessary to call for any other papers relating to the main proceeding pending on the file of the subordinate Court; If reference to any such other paper is necessary the parties requiring the same shall produce certified copies thereof.

Therefore, as per the Rule 1 to 4 of Chapter XIV of the High Court of Karnataka Rules, 1959, the officers / officials working in the Judicial side shall call for the Trial Court Records (TCRs) and Session Court Records (SCRs) immediately after the case is admitted and also to call for the certified copies of the Trial Court Records (TCRs) wherein the matter in Trial Court is not finally disposed off, and also to issue reminder to the concerned Trial Courts and Sessions Courts if such records are not received by this office, within a period of 4 weeks. Any lapse in this regard will be viewed seriously.

BY ORDER OF THE HON'BLE CHIEF JUSTICE

Sd/-
(JAISHANKAR)
REGISTRAR (JUDICIAL)

To:

1. The Additional Registrar General, High Court of Karnataka, Benches at Dharwad and Kalaburagi
2. The Central Project Co-ordinator with a request to web host the Circular
3. P.S. to Hon'ble the Chief Justice.
4. All the Private Secretaries to Hon'ble Judges
5. All the PAs to Registrars with instructions to bring to the notice of the concerned Registrars about the Circular.

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6. P.A. to Registrar (Judicial) with a request to circulate the same to all the Court officers and Assistant Court Officers of this office.
7. Group 'A' officers working on judicial side.
8. The Joint Registrar, Establishment Branch for information
9. The Assistant Registrar, Establishment Branch for information
10. The Section Officer, Establishment Branch for information
11. All the Section Officers, working on Judicial side, with a direction to circulate the same to the Staff working under their control.
12. Office Copy.